

**DIVISION BENCH**

**ITEM NO.103**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.174/ALD/2018**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 1<sup>st</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S HARYALI SEEDS PVT LTD V/S DEVI LAXMI FOODS INDIA PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

NONE : *For the Operational Creditor*

Sh. K. Kartikeya, Adv. : *For the Corporate Debtor*

**ORDER**

None present for the Operational Creditor. However, Ld. Counsel representing the Corporate Debtor is present physically.

- 1.** There is a written request circulated on behalf of the Ld. Counsel, Sh. N.C. Gupta representing the Operational Creditor seeking an adjournment on the ground of his illness.
- 2.** In view of the request made on behalf of the Ld. Counsel representing the Operational Creditor, the matter is adjourned for 14<sup>th</sup> June, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

***1<sup>st</sup> May, 2024***

*Kavya Prakash Srivastava  
(Stenographer)*